

**BEFORE THE AJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

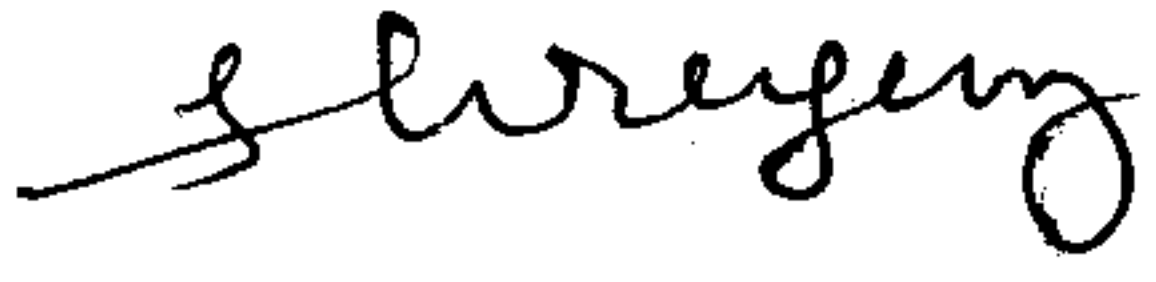

**C.P. (I.B) No.364/NCLT/AHM/2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.01.2020**

Name of the Company: Silvassa Cement Products Pvt Ltd  
V/s  
Noor India Buildcon Pvt Ltd

Section of the Companies Act : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SHREYANU S. VAYEDA for DHARU R DAVE	Adv.	Petitioner	
2.	DEVASHISH K. TRIVEDI	Adv.	Respondent	

**ORDER**

The parties are represented through learned counsels.

Learned Lawyer for the Petitioner submitted that the matter is going to be settled and he will file a withdrawal affidavit within 10 days.


The prayer is allowed.

No further time shall be granted.

List the matter on 10.02.2020.

  
**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

Dated this the 27th day of January, 2020

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**